

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 106

CP (IB) No. 74/Chd/Hry/2022

IN THE MATTER OF:

Vinod Agarwal & ors

...Petitioners

Vs.

Vatika Ltd.

...Respondent

Under Section: 7, IBC 2016

Order delivered on 07.05.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner: Mr. Vivek Kumar, Advocate
For the Respondent: Mr. Anand Chhibbar, Senior Advocate
Mr. Vaibhav Sahni, Advocate

ORDER

Written submissions have been filed by Ld. Counsel for the Petitioner vide Diary No. 00244/10 dated 30.04.2024. The same are taken on record. A date is requested by Ld. Counsel for the Respondent for filing short written submissions. Let the same be filed at least one week before the next date of hearing with a copy in advance to the counsel opposite. List the matter for arguments on 04.07.2024. No further opportunity will be given on any ground.

Sd/-

(L. N. GUPTA)
MEMBER (T)

Preeti

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)